

Seventeenth Loksabha

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Title: Rajya Sabha agreed without any amendment to the Indian Institute of Information Technology Laws (Amendment) Bill, 2020; the Essential Commodities (Amendment) Bill, 2020; the Banking Regulation (Amendment) Bill, 2020; the Companies (Amendment) Bill, 2020; the National Forensic Sciences University Bill, 2020; the Rashtriya Raksha University Bill, 2020; the Foreign Contribution (Regulation) Amendment Bill, 2020; the Bilateral Netting of Qualified Financial Contracts Bill, 2020; the Occupational Safety, Health and Working conditions Code, 2020; the Industrial Relations Code, 2020; the Code on Social Security, 2020; the Jammu and Kashmir Official Languages Bill, 2020 and Rajya Sabha had no recommendations to make to the Lok Sabha in the Taxation and other Laws, (Relaxation and Amendment of Certain Provisions) Bill, 2020; the Appropriation (No. 3) Bill 2020; and the Appropriation (No. 4) Bill, 2020 as passed by the Lok Sabha.

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 22nd September, 2020 agreed without any amendment to the Indian Instituted of Information Technology Laws (Amendment) Bill, 2020 which was passed by the Lok Sabha at its sitting held on the 20th March, 2020."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 22nd September, 2020 agreed without any

amendment to the Essential Commodities (Amendment) Bill, 2020 which was passed by the Lok Sabha at its sitting held on the 15th September, 2020."

- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 22nd September, 2020 agreed without any amendment to the Banking Regulation (Amendment) Bill, 2020 which was passed by the Lok Sabha at its sitting held on the 16th September, 2020."
- (iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 22nd September, 2020 agreed without any amendment to the Companies (Amendment) Bill, 2020, which was passed by the Lok Sabha at its sitting held on the 19th September, 2020."
- (v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 22nd September, 2020 agreed without any amendment to the National Forensic Sciences University Bill, 2020 which was passed by the Lok Sabha at its sitting held on the 20th September, 2020."
- (vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 22nd September, 2020 agreed without any

amendment to the Rashtriya Raksha University Bill, 2020 which was passed by the Lok Sabha at its sitting held on the 20th September, 2020."

- (vii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Bill, 2020, which was passed by the Lok Sabha at its sitting held on the 19th September, 2020 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (viii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 23rd September, 2020 agreed without any amendment to the Foreign Contribution (Regulation) Amendment Bill, 2020 which was passed by the Lok Sabha at its sitting held on the 21st September, 2020."
- (ix) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 23rd September, 2020 agreed without any amendment to the Bilateral Netting of Qualified Financial Contracts Bill, 2020 which was passed by the Lok Sabha at its sitting held on the 20th September, 2020."

- (x) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 23rd September, 2020 agreed without any amendment to the Occupational Safety, Health and Working Conditions Code, 2020 which was passed by the Lok Sabha at its sitting held on the 22nd September, 2020."
- (xi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 23rd September, 2020 agreed without any amendment to the Industrial Relations Code, 2020 which was passed by the Lok Sabha at its sitting held on the 22nd September, 2020."
- (xii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 23rd September, 2020 agreed without any amendment to the Code on Social Security 2020 which was passed by the Lok Sabha at its sitting held on the 22nd September, 2020."
- (xiii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 23rd September, 2020 agreed without any amendment to the Jammu and Kashmir Official Languages Bill, 2020 which was passed by the Lok Sabha at its sitting held on the 22nd September, 2020."

(xiv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.3) Bill, 2020 which was passed by the Lok Sabha at its sitting held on the 18th September, 2020 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(xv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.4) Bill, 2020 which was passed by the Lok Sabha at its sitting held on the 18th September, 2020 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."